

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 677 of 2018**

**IN THE MATTER OF:**

**Bhavarlal M. Jain & Anr.**

**...Appellants**

**Versus**

**Metal Link Alloys Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :                    Mr. Arjun Sheth and Ms. Henna George, Advocates**

**O R D E R**

**01.11.2018**     The appellant has preferred the appeal against the order dated 8<sup>th</sup> October, 2018, which reads as follows :

*“Advocate & solicitor Mr. Arjun Sheth is present for the applicant.*

*The instant application is filed under Section 60(5) of the Insolvency and Bankruptcy Code.*

*Meanwhile, it is found that the petitioner has not arrayed the necessary party in the application. Hence, requested for some time to amend the application.*

*The prayer is allowed.*

*List the matter on 20.11.2018.”*

We find that the Adjudicating Authority had not deliberated on the issues as yet. As the matter is still pending before the Adjudicating Authority, we are not inclined to pass any order. The appeal is dismissed. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)